

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

ORIGINAL APPLICATION NO.063/01364/2017

Chandigarh, this the 15th day of November, 2017

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**CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)
HON'BLE MRS. P. GOPINATH, MEMBER (A)**

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Robinson S/o Sh. Johnson Paul, aged 30 years, R/o Village Lohna Post Office Bundla Estate, Tehsil Palampur District Kangra, Himachal Pradesh, (Class-IV).

....APPLICANT

(Present: Mr. Atul Goyal, Advocate proxy for Mr. R.K. Handa, Advocate)

VERSUS

1. Union of India through the Secretary, Ministry of Defence, Saina Bhawan, Lodhi Road, New Delhi.
2. Management of Palampur CSD Canteen, HQ 39 Mtn., Div. C/o 56 APO, through its Chairman.
3. Canteen Officer Palampur, DAH, URC, CSD Canteen HQ 39 Mountain, Divn., Pincode 908439, C/o 56 APO through its Chairman.
4. Div. URC Palampur CSD Canteen HQ 39 Mtn. Div. Unit Run Canteen, C/o 56 APO, through its Officer Incharge URC Colonel SS Sandhu.

....RESPONDENTS

ORDER (Oral)

HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J):-

The main contention of learned counsel, at this stage, is that, although the applicant has moved representation dated 01.11.2017 (Annexure A-4), for redressal of his grievances, but no decision has yet been taken on it by the Competent Authority.

Having heard the learned counsel for the applicant, having gone through the record with his valuable assistance, and without expressing any opinion on merits, lest it may prejudice the case of either side, the main instant Original Application (OA) is disposed of with the direction to the Competent Authority amongst the respondents to sympathetically consider and decide the indicated representation, by passing a speaking / reasoned order and in accordance with law, within a period of two months from the date of receipt of certified copy of this order.

(P. GOPINATH)
MEMBER (A)

(JUSTICE M.S. SULLAR)
MEMBER (J)

Dated: 15.11.2017.

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